

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 932 of 2020**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company Ltd. ...Appellant**

**Vs**

**Shri Shyam Sundar Rathi & Anr. ....Respondents**

**Present:**

**For Appellants: Mr. Arun Kathpalia, Sr. Advocate with Mr. R.P. Agrawal and Ms. Pragati Agrawal, Advocates**

**For Respondents: Mr. Shyam Sunder Rathi, RP for Respondent No. 1**

**ORDER**  
**(Through Virtual Mode)**

**23.11.2020** At request of Mr. Arun Kathpalia, Learned Senior Counsel appearing for the Appellant, for filing of Process Fee along with Requisites, three days' time is granted from today. The Notice is ordered to be served on Respondent No. 2 returnable by 21.12.2020. For filing of Reply/Response by Respondent No. 1/Resolution Professional, time is granted till 21.12.2020

The Registry is directed to List the matter on **22<sup>nd</sup> December, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)